

DR. DATTA SAMANT : Some of the undertakings are paying more than what you allow.

(Interruptions)

SHRI VISHWANATH PRATAP SINGH : The union leaders are happier than you are.

(Interruptions)

12.18 hrs.

ELECTION TO COMMITTEES

[English]

(i) Tea Board

THE MINISTER OF FINANCE AND COMMERCE (SHRI VISHWANATH PRATAP SINGH) : Sir, I beg to move :

"That in pursuance of sub-section (3) (f) of Section 4 of the Tea Act, 1953, read with rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(ii) Cardamom Board

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P. A. SANGMA) : Sir, I beg to move :

"That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the

Speaker may direct, two members from among themselves to serve as members of the Cardamom Board subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

The motion was adopted.

(iii) Central Silk Board

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHEKHAR SINGH) : Sir, I beg to move :

"That in pursuance of sub-section 3 (c) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section 3 (c) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act."

The motion was adopted.

(iv) Marine Products Export Development Authority

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND SUPPLY (SHRI P. A. SANGMA) : I beg to move :

"That in pursuance of sub-section 3(c) of section 4 of the Marine Products Export Development Authority Act, 1972, the members of this House do proceed to elect, in such